

Translation]

Indira Awas Yojana?

Construction of Houses Under Indira Awas Yojana in Madhya Pradesh

4741. SHRISATYANARAYANJATIYA: Will the Minister of AGRICULTURE be pleased to state the year-wise target for the construction of houses and the amount allocated therefor to Madhya Pradesh under the

THE MINISTER OF STATE FOR RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA VERMA): The number of houses which could be built with the amount allocated to Madhya Pradesh under the Indira Awas Yojana since its inception is given in the statement given below.

STATEMENT*Indira Awas Yojana (Madhya Pradesh)*

<i>Sl.No.</i>	<i>Year</i>	<i>No. of houses could be built</i>	<i>Allocation (Cash) (Rs. in lakhs)</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	1985-86	10740	725.00
2.	1986-87	13500	1033.00
3.	1987-88	13500	1033.00
4.	1988-89	11407	1033.00
5.	1989-90	15070	1537.13*
6.	1990-91	18266	2319.72*

* Indicates resources allocated.

*[English]***UN Convention of Civil and Political Rights**

4742. SHRI ZULFIQUAR ALI KHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has signed and ratified the Optional Protocol of the UN Convention on Civil and Political Rights of 1966;

(b) if not, the reasons therefor;

(c) whether Government are now contemplating to reconsider the matter; and
(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI HARI KISHORE SINGH): (a) and (b). India is a party to the International Covenant on Civil and Political Rights. However, India is not a party to the Optional Protocol under which the Human Rights Committee can receive and act on complaints on individuals alleging violations by the State of their rights under the Covenant. It is Government's view

that adequate mechanisms exist 'within the country to redress the grievances of individuals regarding alleged violations of Human rights under the Covenant.

(c) No, Sir.

(d) Does not arise.

[*Translation*]

Improvements in Mungeli Telephone Exchange in Bilaspur District of Madhya Pradesh

4743. SHRI RESHAM LAL JANGDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the capacity of Telephone Exchange at Mungeli in Bilaspur district, Madhya Pradesh;

(b) whether S.T.D. and I.S.D. direct dialling facilities are available in that exchange;

(c) whether lines for Bilaspur Lormi Pundariya and Pathariya from Mungeli always remain out of order;

(d) if so, the reasons therefor; and

(e) the steps being taken to improve the services in Mungeli telephone exchange?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) 200 lines.

(b) No, Sir.

(c) No, Sir.

(d) Question does not arise in view of (c) above.

(e) (i) Existing 200 lines CBNM man-

ual exchange is proposed to be replaced by higher capacity electronic exchange during the 1990-91, subject to availability of equipment.

(ii) Trunk junction on bare wire are proposed to be replaced by insulated wire by March, 1990.

[*English*]

S.T.D. Facility in Kattoor Telephone Exchange

4744. PROF. SAVITHRI LAKSHMANAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to provide S.T.D. facility in Kattoor Telephone Exchange, Trichur District, Kerala; and

(b) if so, when and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) During the current plan period.

Integrated Fisheries Development Programme

4745. SHRIRAMESH CHENNITHALA: Will the Minister of AGRICULTURE be pleased to state:

(a) the amount sanctioned to Kerala for Integrated Fisheries Development by National Co-operative Development Corporation (NCDC) in the current financial year;

(b) whether Kerala Government has spent the entire amount sanctioned during the last financial year; and